

ITEM NO.12

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6856/2025

[Arising out of impugned final judgment and order dated 04-02-2025
in CRR No. 165/2023 passed by the High Court of Judicature at
Allahabad]

X JUVENILE

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

FOR ADMISSION

IA No. 115365/2025 - EXEMPTION FROM FILING O.T.

Date : 08-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Kshitij Kumar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

This is a petition seeking bail by the
petitioner.

We are not inclined to grant bail. The Special
Leave Petition is, accordingly, dismissed.

However, considering the fact that the
petitioner is in custody for almost 3½ years and
according to the learned counsel, only charges have
been framed in 2023, but the prosecution is not able to
produce the witnesses so far.

Considering the aforesaid submissions, we direct the Trial Court to proceed with the trial expeditiously and make an endeavour to conclude the trial within a period of one year.

In the event the trial is not concluded within the aforesaid period, for no fault attributable to the petitioner, it would be open for the petitioner to revive his prayer for bail.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR